

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

CP-138/ND/2017

IN THE MATTER OF:

Mr. Gagandeep Singh Bhatia & Anr.

.PETITIONER

Vs.

Registrar of Companies

..RESPONDENT

SECTION :

Under Section 252

Order delivered on 07.11.2017

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)


For the Petitioner/Applicant : -

For the Respondents :

ORDER

None is present. From the records, it is seen from the order passed by this Tribunal on 28.8.2017 that the Company petition No.138/ND/2017 was pending in this Tribunal. On earlier two occasions on 09.8.2017 & 23.8.2017, nobody came forward to support the petition and hence, the same was dismissed. In order to restore the petition, the petitioner has filed an application in CA No. 41/C-III/ND/2017. However, none is now present to prosecute this application as well.

In the circumstances, the application for restoration also stands dismissed.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit